

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 109
CP No. 112(ND)/2016
Under Section 58 & 96 of
Companies Act, 2013

In the matter of:

Gaurav Jain

...Petitioner

Versus

ROC in the matter of M/s Jaipur Investment Ltd.

...Respondent

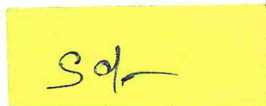
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

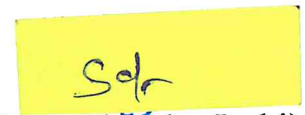
For the Petitioner : Kamlesh Jain, Adv.
For the Respondent : Raghav Krishnatri, proxy counsel
For the RoC : Pooja Singh, JTA

ORDER

Heard Mr. Kamlesh Jain, Adv. appearing on behalf of the Petitioner. Mr. Raghav Krishnatri, proxy counsel appearing on behalf of Mr. Vaibhav Kasliwal, Adv. for the Respondent submits that arguing counsel is not available today due to some personal exigency. Ms. Pooja Singh, JTA appearing on behalf of the RoC, Jaipur. On the request of learned counsel for the Respondent, list the matter on 06.06.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 16, 2024